

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
EAST GODAVARI BREWERIES PRIVATE LIMITED OPERATING IN BREWING
INDUSTRY AT 5-172C, THIMMAPURAM, NEAR TATA MOTORS, KAKINADA,
ANDHRA PRADESH – 533005

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN No.	M/s EAST GODAVARI BREWERIES PRIVATE LIMITED PAN: AADCE9156H CIN: U15510AP2015PTC096084
2.	Address of the registered office	5-172C, Thimmapuram, Near TATA Motors, Kakinada, Andhra Pradesh – 533005.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	There are no major fixed assets in the name of corporate debtor.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last Financial Year	The Brewing Plant was not established due to termination of brewing agreement by M/s Anheuser Busch InBev India Limited (Formerly M/s SAB Miller India Limited)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details/information can be sought by the interested PRA's by sending a request email to Resolution Professional at egbpl.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details/information can be sought by the interested PRA's by sending a request email to Resolution Professional at egbpl.cirp@gmail.com
10	Last date for receipt of expression of interest	01/11/2024
11	Date of issue of provisional list of prospective resolution applicants	02/11/2024
12	Last date for submission of objections to provisional list	07/11/2024
13	Date of issue of final list of prospective resolution applicants	08/11/2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09/11/2024

15	Last date for submission of resolution plans	09/12/2024
16	Process email id to submit Expression of Interest	egbpl.cirp@gmail.com

Note: The CIRP period of the CD will end by 07/11/2024. The above timelines are subject to the approval of the CoC for extension of CIRP period and order of the Hon'ble NCLT, Amaravati Bench granting such extension.

Date: 17/10/2024

Place: Vijayawada



CA Dr Immaneni Eswara Rao
Resolution Professional
M/s East Godavari Breweries Private Limited (In CIRP)
IBBI/PA-001/IP-P01224/2018-2019/11943
40-26-22, Mohiddin Street, Chandramoulipuram
Opp BSNL Exchange, Labbipet, MG Road, NTR District
Andhra Pradesh – 520010, India
Mobile Number: 9951789558 & 9248123333

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH-05172 (HYDERABAD)
2nd Floor, TSRTC Building Computers Amenty Centre, Kothi, Hyderabad-500095.
Land Line No. (Office): 040-24651352 / 1325, E-mail ID: sbi.05172@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
[Under Rule 8(6) of Security Interest (Enforcement) Rules, 2002]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India, the secured creditor will be sold on "As is Where is", "As is What is" and "Whatever there is" on 06.11.2024, for recovery of Rs.43,65,818/- (Rupees Forty three lakh sixty five thousand eight hundred and eighteen only) as on 16.10.2024 together with further interest, expenses as per decree rate of OA 352/2022 in DRT-1, Hyderabad and to the secured creditors State Bank of India from Borrower: **Shri Syed Muzaffar Hussain & Smt Syed Habeeba Sultana, Both residing at: H.No. 1-6-113/1, Adarshnagar, Zaheerabad, Medak - 502220 & 6-2-164/6, Sapphire Castle, Flat No. 101, Second floor, P&T Colony, Near Glendale Academy School, Suncity, Bandlaguda Jagir, Rajendranagar, Don Bosco Nagar, K.V. Rangareddy-500086.**

The Reserve Price will be **Rs.35,00,000/- (Rupees Thirty five lakh only)** and the earnest money deposit will be **Rs.3,50,000/- (Rupees Three lakh fifty thousand only).**

SHORT DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCES IF ANY.
All that part and parcel of 3 BHK Residential Flat no. 101 in First floor, with a plinth area of 1310 sqft inclusive of common area, with a undivided share of land admeasuring 33 sq. Yards, with Car Parking 80 sqft. out of total plot admeasuring 330 sq. Yards, on Plot No.164/6, Block- Special, Sy No.96/2 & 96/3, in "Sapphire Castle" P&T colony, Bandlaguda Jagir Village & Grampanchayat, Rajendranagar Mandal, Now Gandipet Mandal, Rangareddy District belonging to Mr. Syed Muzaffar Hussain & Smt S. Habeeba Sultana vide Doc. No. 6516/2015 dated 04.12.2015 and bounded as follows: North: Open to sky, South: Open to sky, Staircase and lift; East: Flat No.102, West: Open to sky.
Coordinates: 17.35942, 78.40023 (Type this in google maps to find the location)

Reserve Price: Rs. 35,00,000/-; EMD: Rs.3,50,000/-
Bid increment amount: Rs.25,000/-
Auction Date: 06.11.2024; Auction Time: 10.00 AM to 3.00 PM

ENCUMBRANCES KNOWN TO THE SECURED CREDITOR: NIL | PROPERTY ID: SBIN0050217044

Note: All applicable taxes, power bills, stamp duties, registration charges, fees, etc., will be borne by the successful bidder.

1) All prospective bidders are requested to register themselves in the web portal URL: <https://www.ebkray.in> on browser well before the auction date to participate in the e-auction of the above property. 2) The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/Demonstration, Terms & conditions on online inter-se bidding etc., may visit the website <https://www.ebkray.in>. 3) For detailed terms and conditions of the sale, please refer to the link provided in website URL: <https://www.ebkray.in>.

For further details please contact the following officials on any working day with prior appointment before 5.00 pm on 05.11.2024. 1) Shri Sandeep Paridala, Manager, Mobile no. 8985903747, 2) Shri Ganji Prasad, Chief Manager, Mobile no. 9866986725.

Date: 16.10.2024, Place: Hyderabad | Sd/- Authorized Officer, SBI, SARB, Koti, Hyderabad.

ICICI Home Finance Corporate Office: ICICI HFC Tower, Andheri - Kuria Road, Andheri (East), Mumbai - 400059, India
Branch Office: Ground Floor, 47/2-14, Centra Arcade, 3rd Lane, Dwaraknagar, Vafakapatham, A.P. 500016

Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets Through Private Treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower's / Guarantor's. After completion of 60 days from date of receipt of the said notice, the Borrower's / Guarantor's having failed to repay the amount, notice is hereby given to the Borrower's / Guarantor's and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	Name of Borrower(s) / Co-Borrower(s) / Guarantors/Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price (E) Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	SARFAESI Stage
1	Nermala Vikas (Borrowers) Nermala Desphi (Co-Borrowers) LHVPM00001346163 (LHVPM00001350306	Dari Door No. 3-86/2, Survey No. 31/7 of Duwada Village situated at Duwada Gram Panchayat, Goluvaka Mandal, within the limits of the Greater Visakhapatnam Municipal Corporation area and Sabbarvam Registration Sub-District of Visakhapatnam	Rs. 51,16,471.87/- (As on 14th October, 24)	Rs. 41,00,000/- (As on 14th October, 24)	25th Oct, 24 11AM - 3PM	7th Nov, 24 2PM - 3PM	6th Nov, 24	Physical Possession

The online auction will be conducted on website (URL Link: <https://assets.matexauctions.com>) of our auction agency **Matex Net Pvt Ltd.** The Prospective Bidders must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Clause (E) at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article on or before 06th Nov, 24 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction". Earned the branch office address mentioned on top of the article.

The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforesaid interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(8) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact ICICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicifi.com>

Date: 17.10.2024 | Place: Vishakhapatnam | Authorized Officer, ICICI Home Finance Company Limited
CIN : U65922MH1999PLC120106

MUTHOOT HOUSING FINANCE COMPANY LIMITED
Registered Office: TC No. 14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034.
CIN No. - U65922KL2010PLC025624, Corporate Office: 12/A 01, 13th floor, Parinee Crescendo, Plot No. C38 & C39, Bandra Kuria Complex-G block (East), Mumbai-400015 TEL. NO: 022-62728517, Email id: authorised.officer@muthoot.com

APPENDIX -IV(Rule 8(1)) Possession Notice (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower's / Guarantor's. After completion of 60 days from date of receipt of the said notice, the Borrower's / Guarantor's having failed to repay the amount, notice is hereby given to the Borrower's / Guarantor's and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	Name of Borrower / Co-Borrower / Guarantor	Date of Demand Notice	Total O/S Amount (Rs.) Future Interest Applicable	Date of Possession
1.	LAN No. MHFLRESKUR00000500982 1. Kamhari Venugopal Achari, 2. Kamhari Kavitha	15-July-2024	Rs.31,19,23,000/- as on 08-July-2024	14-October-2024

Description of Secured Asset(s) / Immoveable Property (ies) :- ALL THE PIECE AND PARCEL OF THE PROPERTY LOCATED IN NANDYAL DISTRICT OF BETHAMCHERLA SUB DIVISION, IN BETHAMCHERLA MANDAL AND IN BETHAMCHERLA NAGARA PANCHAYATI LIMITS OF GAYATRI ESTATES - 1, 4TH WARD BETHAMCHERLA VILLAGE. HAVING A RCC ROOF HOUSE D.NO. 4-371/1 AND 4-371/2 GOVERNMENT ALLOTTED SURVEY NO:126/2, AND PLT NO:40 PLOT MEASUREMENTS: EAST TO WEST 33FT AND NORTH TO SOUTH 16FT. TOTAL EXTANT IS 58.66 SQ.YDS MEASUREMENTS: GROUND FLOOR 5285Q.FT (EAST TO WEST 33FT AND NORTH TO SOUTH 16FT) FIRST FLOOR 5285Q.FT (EAST TO WEST 33FT AND NORTH TO SOUTH 16FT) SECOND FLOOR 5285Q.FT (EAST TO WEST 33FT AND NORTH TO SOUTH 16FT) TOTAL G+2 FLOORS BUILDING AREA IS 1376 SQ.FT.BOUNDARIES: EAST: HOUSE OF YAKUBOUS. WEST: LAND OF KANALA LAKSHMI REDDY WEST: RAFTA NORTH: LAND OF AKBAR BETWEEN THESE BOUNDARIES, THE TOTAL LAND AREA IS 58.66 S. YDS 49.04 SQ. MTS, WITH A 1 YEAR OLD RCC ROOF, G+2 FLOORS, AND A BUILDING AREA OF 1376 SQ. FT.

The Borrower's / Guarantor's in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demand amount and further interest thereon.

Date: 15.10.2024 | Place: Andhra Pradesh, Date: 17 October, 2024 | Sd/- Authorized Officer, For Muthoot Housing Finance Company Limited

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH-05172 (HYDERABAD)
2nd Floor, TSRTC Building Computers Amenty Centre, Kothi, Hyderabad-500095.
Land Line No. (Office): 040-24651352 / 1325, E-mail ID: sbi.05172@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
[Under Rule 8(6) of Security Interest (Enforcement) Rules, 2002]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the secured creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 04.12.2024, for recovery of Rs. 1,08,64,556.68 (Rupees One crore eight lacs sixty four thousand five hundred fifty six and paise thirty eight only) as on 15.10.2024, as per the final order dated 19.07.2023 in OA/139/2023, together with further interest, expenses and costs there on, due to the State Bank of India from Borrowers: **M/s. Sri Tarakarama Industries (Represented by its partners - Smt. Lingampally Vijaya Lakshmi & Sri Lingampally Pavan Kalyan), D.No.4-120, Gandhi Nagar, Janagam Road Suryapet, Suryapet (PC) & (M), Suryapet District, Telangana - 508213 and Guarantors: (1) Smt. Lingampally Vijaya Lakshmi W/o Dasharada Ramulu & (2) Sri Lingampally Pavan Kalyan S/o Dasharada Ramulu, Both are R/o. D.No.1-4, Gandhi Nagar, Near Janagam Cross Road, Suryapet, Telangana - 508213.** The reserve price will be **Rs. 58,10,000/- (Rupees Fifty eight lacs ten thousand only)** and the earnest money deposit will be **Rs. 5,81,000/- (Rupees Five lakh eighty one thousand only)**

SHORT DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCE, IF ANY.
PROPERTY ID: SBIN200050454858; All that Piece and Parcel of the Land with Commercial Building bearing D.No. 4-120, Survey No.484, admeasuring Ac. 0-16 Guntas Equals of Total 1936.00 Sq. Yards Gandhi Nagar Janagam Road Suryapet, Suryapet Municipality & Grama panchayathi Revenue Limits and Suryapet Mandal & Mandal Parishat Suryapet District Telangana standing in the name of Sri Lingampally Vijaya Lakshmi, W/o Dasharada Ramulu (Sale Deed No. 790/1993, SRO Suryapet and within the following boundaries: North: Land of Podde Janakammam, South: Land of Venkata ram narasinha Reddy, East: NH-65 & West: Land of Raparthi Veera Swami.

Reserve Price: Rs. 5,81,00,000/-; EMD: Rs.58,10,000/-; Bid Increment Amount: Rs.1,00,000/-
Auction Date: 04.12.2024; Auction Time: 1.00 PM to 5.00 P.M.
EMD Last Date & Time: 04.12.2024 by 12.00 Noon.

The e-auction will be conducted through Bank's approved service provider **M/s SISL Infotech Pvt. Ltd.** at their web portal <https://www.ebkray.in>. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on <https://www.ebkray.in>. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration, Terms & conditions on online inter-se bidding etc., may visit the website <https://www.ebkray.in>. For detailed terms and conditions of the sale, please refer to the link provided in the website <https://www.ebkray.in>

Enquiry: Smt Sarala Kumari Kolakaluri, Chief Manager, Mobile No.: 9908250387, Shri R Loganathan, Manager, Mobile No.: 9840589762.

Place: Hyderabad | Sd/- Authorized Officer, SBI, SARB, Koti, Hyderabad.
Date: 15.10.2024

Union Bank of India
Benz Circle Branch, Sitara Towers, NCBN Colony, Vijayawada-10 Tel : 932616091, Mail:ubn081609@unionbankofindia.bank

DEMAND NOTICE
NOTICE UNDER SECTION 13(2) OF ACT 54 / 2002 FOR ENFORCEMENT OF SECURITY INTEREST

To: Borrower: 1) Mrs. Cherukuri Sirisha, D/o. Govinda Ramaiah, 64-9-8/5, Near Airtel Towers, Patamata Lanka, Vijayawada-10, 2) Mrs. Cherukuri Sirisha, D/o. Govinda Ramaiah, 12-187, Adarsh Nagar, Opp. IDPL Colony, Hyderabad-500037, 3) Mrs. Cherukuri Ratna Kumari, W/o. Govinda Ramaiah, 64-9-8/5, Near Airtel Towers, Patamata Lanka, Vijayawada-10, 4) Mrs. Cherukuri Ratna Kumari, W/o. Govinda Ramaiah, 12-187, Adarsh Nagar, Opp. IDPL Colony, Hyderabad-500037.

Description of Immoveable Property: Em of Land & Building with an extent of 508 sq.yds., in an total extent of 625 sq.yds in RS No.394/1, 393/1 MW No.35, Old Assessment No.40544C, New Assessment No.294394, D.No.54-16-20/10, East Side part situated at Gundala, Vijayawada Town, Vijayawada Municipal Corporation area, Gundala Sub-Registrar area, Vijayawada Registrar District, Krishna Dist (Now NTR Dist.) Vide Regd sale Deed No.3672/1978 & 3430/1978 SRO Vijayawada was bounded by Boundaries of the Property: East: National Highway Feder Road, South: Property sold to Puntokollu Surya Narayana, West: Property sold to Y Ravi to others in Central Excise Colony Plot No03, North:Municipal Corporation Road

Dear Sir/Madam
Sub: Enforcement of Security Interest Notice - In connection with the credit facilities enjoyed by you with us - classified as NPA

We have to inform you that your Loan 560711000020801-Education Loan Rs. 20 Lakhs with our Benz Circle Branch, has been classified your account as NPA 29-04-2024 in pursuant to your default in making repayment of dues/installments/interest. In spite of our repeated demands you have not paid the amount towards the amount outstanding in your account / you have not discharged your liabilities.

We do hereby call upon you in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 to recover the above mentioned amount + unchanged interest+ other charges+pocket expenses till the date of closure a sum of Rs.8,20,557.25ps (Rupees Eight Lakhs Twenty Thousand Five Fifty Seven and Twenty Five Paise Only) together with contractual rate of interest from as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which we shall be constrained to enforce the following securities created by you in favour of the bank by exercising any or all of the rights given under the said Act. Please note that if you fail to remit the dues within 60 days and if Bank exercises all its rights under this Act and if the dues are not fully satisfied with the sale of proceeds of the secured assets, we shall be constrained to take appropriate legal action against you in a court of law/Debt Recovery Tribunal for recovery of the balance amount from you. You are requested to note that as per Section 13(13) of the Act, on receipt of this notice you are restrained from disposing of or dealing with the above securities except in the usual course of business without the consent of the Bank. Please note any violation of this section entails serious consequences. Your kind attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

DEMAND NOTICE DATED: 03-05-2024 STANDS WITHDRAWN

Date : 24-09-2024 | Sd/-
Place : VIJAYAWADA | Union Bank of India

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai - 400021
Branch Office At: # 6-3-248/B/1, Dhruv Arcade, 3rd Floor, Road No.1, Naveen Nagar,Banjara Hills, Hyderabad- 500034

POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of Authum Investment & Infrastructure Limited ("AIL") (Resulting Company pursuant to the demerger of lending business from Retail Commercial Finance Limited ("RCFL") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices upon the Borrower's/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "Authum Investment & Infrastructure Limited". The Borrower/Co-borrowers/Mortgagee's attention is invited to the provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrower / Co-borrower / Loan Account No.	Date of Demand Notices	Date of Possession / Possession Status	Amount in Demand Notice (Rs.)
1.	1) M/S.RAMA KRISHNA TIMBER AND SAW MILL, 2) M/S.LINGSETTY SUBBARAO & SONS, 3) SUBERA RAO LINGSETTY, 4) BALAJI LINGSETTY, 5) SIVAKUMARI LINGSETTY, 6) GUDIPUDI VANAJAKSHI Loan no:- RLLRVJ000337602	28-06-2024	15-10-2024 Symbolic Possession	Rs. 2,66,24,283/- (Rupees Two Crore Sixty Six Thousand Four Hundred and Eighty Three Only) as on 25/06/2024

DESCRIPTION OF PROPERTIES: All that piece and parcel of property Door No. 8-36/1, Rs.No.472/5, situated at 8th Ward, Panchuram Grampanchayathi & Mandal, Prakasam District, A.P. 5231697 to the extent of the premises is 786.5 Sq.Yds, ACC shared near Bommala Centre and Bounded as:- East : Neighbour Property, South: Road & Neighbours Property, West: Road, North: Road.

Date: 15.10.2024 | Sd/-
Place : Parchuru | Authum Investment & Infrastructure Limited

NACHARAM Branch: DP CODE (4523)
Plot No. 451/A, NACHARAM 5 X Roads Nacharam Hyderabad, 500076, Mob: 8332980487
Tel: 040 27155988 Email id:cb4523@canarabank.com

Online Gold Auction Notice

Whereas the authorized officer of CANARA BANK, NACHARAM issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" and "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://egold.auctiontiger.net> on 25-10-2024 at 12:00 pm to 03:00 pm

S. No.	Borrower - LAN	Gross Weight & Net Weight	Date of Inspection & EMD	EMD account Details
1	180006544375	GROSS WGT: 23.3 & NET WGT: 19.8	23-10-2024 EMD VALUE = 25,000	CANARA BANK, NACHARAM BRANCH A/C No: 209272434 IFSC Code: CNRB0004523

Please contact 6352634523 or 9023724780 for more information.
Visit <https://egold.auctiontiger.net> for detailed terms & conditions.

Sd/- Manager

Union Bank of India
Benz Circle Branch, Sitara Towers, NCBN Colony, Vijayawada-10 Tel : 932616091, Mail:ubn081609@unionbankofindia.bank

DEMAND NOTICE
NOTICE UNDER SECTION 13(2) OF ACT 54 / 2002 FOR ENFORCEMENT OF SECURITY INTEREST

To: Borrower: 1) Mrs. Cherukuri Sirisha, D/o. Govinda Ramaiah, 64-9-8/5, Near Airtel Towers, Patamata Lanka, Vijayawada-10, 2) Mrs. Cherukuri Sirisha, D/o. Govinda Ramaiah, 12-187, Adarsh Nagar, Opp. IDPL Colony, Hyderabad-500037, 3) Mrs. Cherukuri Ratna Kumari, W/o. Govinda Ramaiah, 64-9-8/5, Near Airtel Towers, Patamata Lanka, Vijayawada-10, 4) Mrs. Cherukuri Ratna Kumari, W/o. Govinda Ramaiah, 12-187, Adarsh Nagar, Opp. IDPL Colony, Hyderabad-500037.

Description of Immoveable Property: Em of Land & Building with an extent of 508 sq.yds., in an total extent of 625 sq.yds in RS No.394/1, 393/1 MW No.35, Old Assessment No.40544C, New Assessment No.294394, D.No.54-16-20/10, East Side part situated at Gundala, Vijayawada Town, Vijayawada Municipal Corporation area, Gundala Sub-Registrar area, Vijayawada Registrar District, Krishna Dist (Now NTR Dist.) Vide Regd sale Deed No.3672/1978 & 3430/1978 SRO Vijayawada was bounded by Boundaries of the Property: East: National Highway Feder Road, South: Property sold to Puntokollu Surya Narayana, West: Property sold to Y Ravi to others in Central Excise Colony Plot No03, North:Municipal Corporation Road

Dear Sir/Madam
Sub: Enforcement of Security Interest Notice - In connection with the credit facilities enjoyed by you with us - classified as NPA

We have to inform you that your Loan 560711000020801-Education Loan Rs. 20 Lakhs with our Benz Circle Branch, has been classified your account as NPA 29-04-2024 in pursuant to your default in making repayment of dues/installments/interest. In spite of our repeated demands you have not paid the amount towards the amount outstanding in your account / you have not discharged your liabilities.

We do hereby call upon you in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 to recover the above mentioned amount + unchanged interest+ other charges+pocket expenses till the date of closure a sum of Rs.8,20,557.25ps (Rupees Eight Lakhs Twenty Thousand Five Fifty Seven and Twenty Five Paise Only) together with contractual rate of interest from as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which we shall be constrained to enforce the following securities created by you in favour of the bank by exercising any or all of the rights given under the said Act. Please note that if you fail to remit the dues within 60 days and if Bank exercises all its rights under this Act and if the dues are not fully satisfied with the sale of proceeds of the secured assets, we shall be constrained to take appropriate legal action against you in a court of law/Debt Recovery Tribunal for recovery of the balance amount from you. You are requested to note that as per Section 13(13) of the Act, on receipt of this notice you are restrained from disposing of or dealing with the above securities except in the usual course of business without the consent of the Bank. Please note any violation of this section entails serious consequences. Your kind attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

DEMAND NOTICE DATED: 03-05-2024 STANDS WITHDRAWN

Date : 24-09-2024 | Sd/-
Place : VIJAYAWADA | Union Bank of India

SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC Main Road, Bandra Kuria Complex, Bandra (E), Mumbai-400 051, MH. Regd. Off. : Megh Towers, Flr. 3, Old No.307, Near No.165, Poonamallee High Road, Madhavayal, Chennai-600 095, Tamil Nadu

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002. NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) (hereinafter referred to as SMHFC) ("Secured Creditor") will be sold on "As is where is", "As is what is" and "Whatever there is" in the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon

Sr. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price (In ₹) Earnest Money Deposit (In ₹)	Date & Time of E-Auction	Date of EMD Submission
1.	LAN : 605739510990293	Property bearing an extent of 435.6 Sq. Yds. or 364.21 Sq. Mts. of site along with a building therein D. No. 22-142, Asmt.No. 1942, Block No. 12, Pathareddipalem, Chelabro GP area, and sub-registry, Gunturu Dt., RS. No. 512-7, 512-8 being * Bounded by - * East : Panchayathi Bazar; * South : Property of P. Nallaiah; * West : Panchayathi Bazar; * North : Panchayathi Bazar	18,20,000/-	05.11.2024 at 11.00 a.m.	04.11.2024
2.	LAN : 606007510531728	East Godavari Dt., Routhulapudi MD., Tuni sub-registry, Parupaka G. P. & Village, S. No. 243-2 in it site consisting of 282.08 Sq. Yds or 236.94 Sq. Mtrs. along with RCC Daba house bearing D. No. 3-72. * Bounded by - * East : Road; * South : Site belongs to Donor; * West : Site belongs to Donor; * North : Site belongs to Donor.	16,20,000/-	05.11.2024 at 11.00 a.m.	04.11.2024
3.	LAN : 605839110787313	A site of an extent of 133.33 Sq. Yds. together with RCC slab house bearing D. No. 3-70, Asmt No. 209, Covered by S. No. 80 on RCC Building 200 Sq. Ft. situated at Jalampalli H.O., Pathuru Vill., Madugula Mtd., Visakhapatnam Dt. as * Bounded by - * East : Panchayathi Road; * South : Vacant Site of Kedaritara Rao; * West : Daba House of Borraappa Rao; * North : Thatched house of Muthya Bheemeshwaramma.	2,00,000/-	05.11.2024 at 11.00 a.m.	04.11.2024

Details terms and conditions of the sale are as below and the details are also provided in our / Secured creditor's website at the following link / website address (<https://disposalhub.com>) and <https://www.grishhakti.com/pdf/E-Auction.pdf>). The Interested Bidders can also contact : Kaanoori Uma Shankar, Name of/authorized Person, Mob. No. 9848102052, E-mail : Kaanoori.Shankar@grishhakti.com and Mr. Niloy Dey on his Mob. No. 9920987801, E-mail : Niloy.Dey@grishhakti.com.

Date : 15.10.2024 / 14.10.2024 | Sd/-
Place : Guntur / East Godavari / Vishakhapatnam, Andhra Pradesh | Authorized Officer, SMFG INDIA HOME FINANCE CO. LIMITED (Formerly Fullerton India Home Finance Co. Ltd.)

APGVB ANDHRA PRADESH GRAMEENA VIKAS BANK
RETAIL ASSETS AND SMALL AND MEDIUM ENTERPRISES
CENTRALIZED CREDIT CELL, (RSMCC) : Ashok Nagar
1st Floor, D.No. 24-49 (A1-B, A/E), Ashoknagar, GHMCC, C/R Purnam-502032
Sangareddy Dist., Telangana. Email: rasmcc9905@apgvb.in

DEMAND NOTICE
Notice under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Herein after called 'Act')
Notice is hereby given that the following Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned un-served and reluctant to acknowledge the receipt of notices as such they are hereby informed by way of this public notice.

Name of the Borrower: 1) Mohammed Sajid / S/o. Ghose Mohiuddin, 2) Mahen Rajeev Naaz, D/o. Mobinur Rahman Abu, Both are R/o: Flat No. 302, Bhashyni, 2 Khameni Residence, Yousufguda(V), Hyderabad, TG

HOUSING LOAN A/c No: 73123139351, Limit Sanctioned: Rs. 50,00,000/-
Demand Notice Date: 09.10.2024 | Non Performing Asset Date: 28.09.2024
OUTSTANDING AMOUNT: Rs.46,58,685/- (Rupees Forty Six Lakh Fifty Eight Thousand Six Hundred and Eighty Five Rupees only) as on 08.10.2024 + interest and other incidental expenses wherever applicable.

SCHEDULE OF THE PROPERTY: MDDT Created Via Doc.No.565/2017 of all that Flat no.302 on third floor of "Bhashyni & Kamini Residency" ad-measuring 1450 sq. feet (including Common area) and car parking area of 150 sq. feet, together with proportionate undivided share in land measuring 50 sq yards, out of total land measuring 524 sq yards or 438.06 sq meters, in premises bearing municipal No. 8-3-224/8/6, on Plot No. 6, forming part of Survey No. 96, situated at Yousufguda (V), Hyderabad, TG, and Flat Bounded By: North: Corridor, South: Open to sky, East: Open to sky, West: Open to sky.

The Borrower mentioned above have availed Loan / credit facilities from APGVB IDA Bolarlam Branch - 8164. The loan credit facility has been secured by mortgage of property and asset as mentioned against the respective borrower name. As the Borrower has failed to adhere to the terms and conditions of sanction, the account became irregular and was classified as NPA on above mention dates as per RBI guidelines. The Bank intends to enforce the following securities mortgaged by them and issued Demand Notice Under Regd. post with Ack. Due which were returned / without proper signatures of the borrower. Who failed to receive them. When requested, Hence this publication issued. Hence, the Borrower is called upon to pay the amount mentioned above with contract rate of interest, costs, charges etc., thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under the said Act to realize the Bank's dues.

Date: 16.10.2024, Place: Ashok Nagar | Sd/- Authorized Officer, APGVB, RSMCC - Ashok Nagar

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH-1 (CODE: 05172)
2nd Floor, TSRTC Computers Amenty Centre, Bus Terminal Complex, Kothi, Hyderabad- 500 095, Telangana State, E-mail : sbi.05172@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
[Under Rule 8(6) of Security Interest (Enforcement) Rules, 2002]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of State Bank of India, the secured creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 07-11-2024, for recovery of Rs. 54,69,926.30 (Rupees fifty four lacs sixty nine thousand nine hundred twenty six and paise thirty only) as on 15-10-2024, as per the final order dated 18-04-2022 in OA/44/2021, together with further interest, expenses and costs there on, due to the State Bank of India from Borrower (1) M/s. Elsadai Industries (Represented by its Proprietrix - Smt. Gundaboina Jyothi), 146/LU & 153/U, Main Road, Chilakamarri Village, Pedda Adisheralpally mandal, Nalgonda, Telangana-508243. (2) Smt. Gundaboina Jyothi, W/o. Shri G. Laxmaiah, R/o Devarakonda Road, Kondamalpally Mandal, Chintina Adisheralpally, Nalgonda, Telangana-508243. (3) Smt. Gundaboina Jyothi, W/o. G. Laxmaiah, 9-5/4, Street No.16B, Jillegalaguda, Old Gayatri Nagar, Saroor Nagar, Hyderabad-500079

